

असाधारण

## **EXTRAORDINARY**

भाग II — खण्ड 1 PART II — Section 1

## प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

संं 33] नई दिल्ली, बृहस्पतिवार, अगस्त 9, 2018/ श्रावण 18, 1940 (शक)

No. 33] NEW DELHI, THURSDAY, AUGUST 9, 2018/SHRAVANA 18, 1940 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 9th August, 2018/Shravana 18, 1940 (Saka)

The following Act of Parliament received the assent of the President on the 9th August, 2018, and is hereby published for general information:—

## THE REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) ACT, 2018

No. 21 of 2018

[9th August, 2018.]

An Act further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952.

BE it enacted by Parliament in the Sixty-ninth Year of the Republic of India as follows:—

**1.** (*I*) This Act may be called the Requisitioning and Acquisition of Immovable Property (Amendment) Act, 2018.

Short title and commencement.

- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
- **2.** In the Requisitioning and Acquisition of Immovable Property Act, 1952, in section 7, after sub-section (*I*), the following sub-section shall be inserted and shall be deemed to have been inserted with effect from the 14th March, 1952, namely:—

"(IA) Notwithstanding any judgment or order by a court or any other authority, setting aside a notice under sub-section (I) on the ground that the owner or any other person who may be interested in the property was not given adequate opportunity to show cause or personal hearing, the Central Government may re-issue the notice to the owner or such other person interested in the property, for the purpose of giving opportunity of being heard:

30 of 1952.

Amendment of section 7.

Provided that where a notice is re-issued, the owner or such other person interested in the property shall be entitled to the same annual rate of interest, prevalent at any relevant time on the domestic fixed deposit offered by the State Bank of India, as defined under clause (*g*) of section 2 of the State Bank of India Act, 1955, on the compensation payable under this Act, from the date of publication of the first notice, till the final payment of the compensation under this Act:

23 of 1955.

Provided further that any enhanced compensation with or without interest awarded by the court or other authority, before the date of commencement of the Requisitioning and Acquisition of Immovable Property (Amendment) Act, 2018, shall be subject to the re-issuance of a notice under this sub-section and shall be applicable only to the cases of land being acquired for national security and defence purpose:

Provided also that in the cases, where the final award under this Act has been made and compensation thereof has been accepted by the owner or such other person interested in the property, before the commencement of the Requisitioning and Acquisition of the Immovable Property (Amendment) Act, 2018, shall not be reopened.".

DR. G. NARAYANA RAJU, Secretary to the Govt. of India.